



(112)

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

CWP-PIL-150-2024 (O&M)

Date of decision:- 09.08.2024

Sunpreet Singh

...Petitioner(s)

Versus

Union of India and others

...Respondent(s)

**CORAM:** **HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE ANIL KSHETARPAL**

**Present:-** Mr. Sunpreet Singh, Advocate (petitioner-in-person).

Mr. Satya Pal Jain, Additional Solicitor General of India,  
with Mr. Dheeraj Jain, Senior Panel Counsel,  
for Union of India.

Mr. J.S. Gill, Additional Advocate General, Punjab.

Mr. Deepak Balyan, Additional Advocate General, Haryana.

Mr. Abhinav Sood, Advocate,  
Ms. Mehndi Singhal, Advocate,  
for respondents No. 4 & 7.

Mr. Amandeep Singh Manaise, Advocate,  
for respondent No. 8.

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**SHEEL NAGU, C.J. (ORAL)**

**CM-92-CWPIL-2024**

For the reasons mentioned therein, the application for impleading Member Secretary, Punjab State Legal Services Authority, SAS Nagar, Punjab; Member Secretary, Haryana State Legal Services Authority, Panchkula, Haryana and Member Secretary, Chandigarh State Legal Services Authority, Chandigarh as respondents No. 8 to 10 respectively in the present petition is allowed.

Amended memo of parties is taken on record.



CWP-PIL-150-2024

1. The present Public Interest Litigation has been filed, essentially, being aggrieved by improper or inadequate execution/implementation of the 'Support to Poor Prisoners Scheme' launched by the Government of India.
2. It is not disputed at the Bar that the same issue is being adjudicated upon by the Apex Court in Special Leave Petition (Crl.) No. 5191 of 2021 titled *Satender Kumar Antil Vs Central Bureau of Investigation and another*, where all the State Governments including the Union Territory, Chandigarh as well as the States of Punjab and Haryana are represented and are filing their respective affidavits showing compliance/non-compliance as well as in SMWP (Crl.) No. 4/2021 titled *In Re Policy Strategy for Grant of Bail*.
3. In view of the above, it is obvious that the highest Court of the land is in seisin of the matter and, therefore, the petitioner should be rest assured that the 'Support to Poor Prisoners Scheme' would be ensured to be implemented to its hilt.
4. However, the petitioner is always free to re-visit the Court in case his grievance remains un-redressed.
5. With the aforesaid liberty, the petition stands disposed of.

**(SHEEL NAGU)  
CHIEF JUSTICE**

**(ANIL KSHETARPAL)  
JUDGE**

**09.08.2024**

Amodh Sharma

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No